

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4589

ANSWERED ON:20.12.2012

LAND ACQUISITION

Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received request from some eleven village panchayats regarding changes in proposed Land Acquisition Bill recently;
- (b) if so, the details thereof;
- (c) whether consent of farmers will be taken by the Government while land acquisition for private projects;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI LALCHAND KATARIA)

(a) to (e): Bhartiya Kisan Union (A) has submitted a copy of the Land Acquisition Act, 2012 prepared by them which is based on the resolution passed by the several village panchayats. Further, it has demanded repeal of the Land Acquisition Act, 1894, applicability of the new Land Acquisition Act from the year 2000 and all acquisition to be stopped till the enforcement of the new Act etc,

This Department has prepared 'The Land Acquisition, Rehabilitation & Resettlement (LARR) Bill, 2011'. The LARR Bill, 2011 was approved by the Cabinet on 5th September, 2011. It was introduced in the Parliament on 5th September, 2011. The Bill was referred to the Parliamentary Standing Committee on Rural Development by the Hon'ble Speaker Lok Sabha on 13th September, 2011. The Committee after detailed examination has submitted its 31st Report on the above Bill to the Lok Sabha on 17th May, 2012 which was laid in the Rajya Sabha on the same day. The recommendations contained in the 31st Report had been examined in the Department. Based on the recommendations or otherwise, note for the Cabinet for the official amendments to the LARR Bill, 2011 was prepared and sent to the Cabinet Secretariat. The Cabinet Note for the official amendments to the LARR Bill, 2011 was considered by the Cabinet in its meeting held on 28th August, 2012. As per the decision taken by the Cabinet, the matter was considered by a Group of Ministers (GoM) in its three meetings held on 27th September, 2012, 8th and 16th October.

The GoM has finalized its report and the matter was placed before the Cabinet on 13th December, 2012. The Official amendments to the LARR Bill, 2011 have been considered and approved by the Cabinet. This Department intends to introduce the Official amendments to the LARR Bill, 2011 in the Lok Sabha in the Winter Session of the Parliament.